

**Decentralisation of Regional Offices of Banks**

3829. SHRI NAWAL KISHORE SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration of Government to decentralise regional offices of banks which are generally concentrated in metropolitan cities ; and

(b) if so, the salient features of the decision taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) Does not arise.

**Recovery of Outstanding Amount by N.T.C Calcutta**

3830. SHRI MANORANJAN BHAKTA : Will the Minister of COMMERCE be pleased to state :

(a) the total outstanding amount as on date in the National Textile Corporation, Calcutta, and since when this is lying for recovery, detailed list against whom these amounts are due ;

(b) the number of cases instituted for recovery of the said amount and the number of lawyers engaged, their particulars and the year-wise breakup of instituting these cases ; and

(c) the number of cases in which N.T.C. got award in their favour and the number of cases they lost out of the cases instituted ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) As per the Audited Balance Sheet of NTC (WBABO), the total outstanding amount as on 31.3.83 is Rs. 531.22 lakhs. Of this, Rs. 273.06 lakhs were pending for over six months, and

Rs. 258.16 lakhs for less than six months. According to the provisional balance sheet, the total outstanding amount, as on 30-6-84, payable to NTC (WBABO) Ltd., is about Rs. 490.78 lakhs. The detailed lists of sundry debtors are available with the individual units of NTC (WBABO), who are also taking appropriate action to relise the amount. However, the information, sought is likely to be voluminous :- nature, and it will take considerable time to furnish such information. Under the circumstances, if the Hon'ble Member desires to have any specific information in this regard, it will be furnished.

(b) A total of 26 cases were instituted for recovery of an amount of Rs. 20.88 lakhs. The details of lawyers engaged and year-wise break-up of institution of cases are given below :

- A. (i) M/s. Fox and Mondaw, Solicitors and Advocates, 12, Old Post Office Street, Calcutta,
- (ii) M/s. Nahar and Datta, Solicitors and Advocates, 1B, Old Post Office Street, Calcutta,
- (iii) M/s. Mitra and Ganguli, Solicitors and Advocates, 10 Old Post Office Street, Calcutta,
- (iv) Shri A.S. Roy, Advocate, Calcutta High Court, Calcutta.
- (v) Shri Gautam Ghosh, Advocate, City Civil Court, Calcutta
- (vi) Shri C.K. Modak, Advocate, City Civil Court, Calcutta.
- (vii) Shri S. Sarkar, Advocate, City Civil Court, Calcutta.

B.	Year	No. of Cases instituted
	1974	1
	1975	2